

Central Administrative Tribunal
Jaipur Bench, JAIPUR

ORDERS OF THE TRIBUNAL

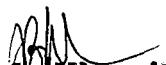
1st July, 2009

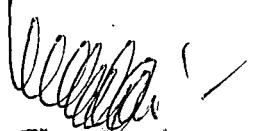
OA No.268/2008

Present: Shri P.N. Jatti, counsel for applicant
Shri Gaurav Jain & Sumer Singh, counsel for
respondents

Heard the learned counsel for parties.

For the reasons to be dictated separately the OA is
disposed of.


(B.L. Khatri)
Member (Administrative)


(M.L. Chauhan)
Member (Judicial)

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Central Administrative Tribunal
Jaipur Bench, JAIPUR

OA 268/2008

This the 1st day of July, 2009

Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr. B.L.Khatri, Member (Administrative)

Damodar Lal S/o Late Shri Parsadi Lal
R/O 69, Love-Kush Nagar-II
Barkat Nagar, Tonk Phatak Jaipur-15,
Presently Retd. As SA(BCR) Office
of the R.M.S., C.S.O. Gandhi Nagar,
Jaipur Applicant

(By Advocate: Shri P.N.Jatti)

- Versus -

1. Union of India, through the Secretary to
the Govt. of India, Department of Posts
Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General Rajasthan,
Circle, Jaipur-7
3. Senior Supdt RMS., Jaipur Divin. Jaipur
4. Director -Postal Accounts, Tilak Nagar,
Jaipur Respondents

(By Advocate: Sh.Gaurav Jain & Sh.Sumar Singh)

ORDER (Oral)

(Hon'ble Mr.M.L.Chauhan,Member (J))

Grievance of the applicant in this case is that although
the applicant has been granted pay and allowances on
account of pre-ponment of date of voluntary retirement but
no revised PPO has been issued by the respondents on
account of refixation of pay. Notice in this case was given

to the respondents and the respondents have filed reply alongwith Annexures R-1 to R4. Perusal of these documents reveals that pension of the applicant has also been revised and applicant has also been paid the arrears on account of such revision. It may be stated that as per document placed on record, the pension of applicant was fixed at Rs.5247/-, which has now been enhanced to Rs.5314/- vide letter No. Pen/JP/PC-1518/A/F1478/1042 dated 20.06.2008 (Annexure R-1).

In view of what has been stated above, the present OA does not survive, which is accordingly, disposed of having become infructuous.


(B.L. Khatri)
Member (Administrative)


(M.L. Chauhan)
Member (Judicial)

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